

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 602 of 1998.

✓ Friday this the 9th day of April, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. B.N. BAHADUR, ADMINISTRATIVE MEMBER

1. T.V.Chandran,  
Aged 45 years,  
Assistant Development  
Commissioner (Adhoc)  
Residing at: C-49,  
Block No-17,  
GPRA Quarters,  
Kakkanad, Kochi-30. Office of the  
Development Commissioner,  
Cochin Export Processing Zone,  
Kakkanad, Kochi-30.
2. S.P.Rajendran,  
Aged 45 years,  
S/o.Kuttikrishnan,  
Office Superintendent (Adhoc)  
Residing at: C-63, Block No.XX,  
GPRA Quarters, Kakkanad,  
Kochi-30. - do -
3. N.T.Balachandran,  
Aged 43 years,  
S/o.Kunhikrishnan Nair,  
Assistant,  
Residing at: B.17 (Block.III)  
GPRA Quarters II, Athani,  
Kakkanad, Kochi. - do -
4. Vijayalakshmi Nair,  
Aged 40 years,  
W/o. late Madhusoodhanan Nair,  
Assistant,  
Residing at: No.B-16 Block,  
GPRA Quarters, Kakkanad,  
Kochi-30. - do -
5. N.K.Vijayakumaran,  
Aged 40 years,  
S/o. V.K.Kerala Varma,  
Assistant  
Residing at: "Pranamyam"  
Kusumagiri Post, Kakkanad,  
Kochi-30. - do -
6. K.C.Ramakrishnan,  
Aged 37 years,  
S/o. K.Chandu,  
Assistant,  
Residing at: "Uthradam"  
Thuthiyoor, Kakkanad,  
Kochi-30. .. Applicants

(By Advocate Shri T.C. Govindaswamy)

vs.

1. Union of India represented by  
The Secretary to the  
Government of India,  
Ministry of Commerce,  
New Delhi.
2. Development Commissioner,  
Cochin Export Processing Zone,  
(Government of India,  
Ministry of Commerce),  
Kakkanad, Kochi-20.
3. The Union Public Service  
Commission, New Delhi thou  
through its Chairman.
4. Joint Secretary,  
(Export Processing Zone),  
Ministry of Commerce,  
Udyog Bhavan, New Delhi. . . Respondents

(By Advocate Shri Govindh K Bharathan, SCGSC)

The application having been heard on 9th April 1999,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

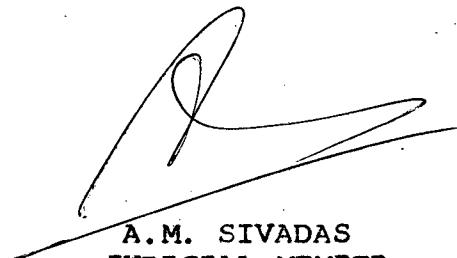
Permission is granted to the applicant to withdraw  
this Original Application with liberty to take up the matter  
before the appropriate departmental authorities as per  
order in Miscellaneous Application No. 355/99.

2. Accordingly, Original Application is dismissed as  
withdrawn with liberty to take up the matter before the  
appropriate Departmental authorities by the applicant.  
No costs.

Dated the 9th April 1999.

B. N. Bahadur

B. N. BAHADUR  
ADMINISTRATIVE MEMBER



A. M. SIVADAS  
JUDICIAL MEMBER